

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 4464 OF 2007

EMPLOYERS PLANT OF M/S. B.C.C.L. APPELLANT

VERSUS

G.S. BIHAR COLLIERY KAMGAR UNION RESPONDENT

O R D E R

Heard the learned counsel for the parties.

On the facts and circumstances of the case, we are not inclined to interfere with the impugned order passed by the High Court of Jharkhand at Ranchi. We direct that the respondent be paid half the back wages. The appeal is disposed of accordingly.

No costs.

.....J
[MARKANDEY KATJU]

.....J
[ASOK KUMAR GANGULY]

NEW DELHI
OCTOBER 27, 2009.